

Norms Committee Minutes of the Meeting No. 05/AM 21-22 dated 08.09.2021 under the Chairmanship of Shri SBS Reddy, Addl. DGFT.

The following Members of the Committee were present in the meeting:-

- (i) ShriShaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 05/AM 21-22 dated 08.09.2021 for confirmation and confirmed the same without any change.

Note:-

In certain cases the **Decision** of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

ONLINE AGENDA CASES:-

**Office of Directorate General of Foreign Trade
New Delhi**

Para 4.7 Decision

Meeting No: NC/4/MEET/Jul/202122/5

Meeting Date: 28/07/2021

Case No: 1/NC/4/MEET/Jul/202122/5	Party Name: CLARIANT CHEMICALS (INDIA) LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: 018305000203AM20	RA File: 039404000233AM20	Lic. No/Date: 0310829837 21/06/2019	Withdrawn
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been Approved in online meeting 01/83-ALC1/AM-2021 held on 18.09.2020. Hence, the Committee decided to withdraw the case.			

Case No: 2/NC/4/MEET/Jul/202122/5	Party Name: BAYER VAPI PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: 018305001120AM21	RA File: 039404000477AM21	Lic. No/Date: 0310838710 06.10.2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
TRANSFLUTHRIN TECHNICAL	90,000 Kgs	ACETIC ACID	27.00 Kgs
		TOLUENE	9927.00 Kgs
		2,3,5,6-TETRAFLUORO BENZYL ALCOHOL	44073.00 Kgs
		CYPERMETHRIC ACID CHLORIDE (DV ACID CHLORIDE)	53865.00 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms			

hsw

Committee. This Norms applicable only for this file.

Case No: 3/NC/4/MEET/Jul/202122/5	Party Name: HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00037908AM21	RA File: 03AA04012165AM21	Lic. No/Date: 0311000133 14/12/2020	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms on the basis of Information provided by the firm, it is noted that item of export is a research chemical and being produced first time the firm also given certified production consumption data, Accordingly license may be ratified as under:-

The quantity of export and import is taken from the copy of licence submitted by the firm.

Export Item	Qty	Import Item	Qty
NittoPhase HL Me-A- (N-Bz)(POWDER) (Research Chemical)	65 Kg	Nittophase HL Solid Support (Cross linked Polystyrene Resin Base) POLYMER BEAD	54.60 Kg
		DMT-2-O-Me-A(Bz)-3- O-succinate, TEA salt Powder (Loading Mol.)	21.19 Kg
		O- (benzotriazole1-yl)- N,N,N,N- tetramethyluroniumhexafluorophosphate (HBTU) Crystalline Powder	11.31 Kg
		N-methylimidazole (NMI)/ 1- methylimidazole	36.47 Kg

These Norms are recommended on one Time basis. Since there is always a chance of betterment in field of research chemical. RA concerned may take necessary action under Para 4.7 of HBP as per above **Decision** of Norms Committee.

Case No: 4/NC/4/MEET/Jul/202122/5	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00048806AM21	RA File: 05AA04019756AM21	Lic. No/Date: 0511000436 28/12/2020	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
PRETILACHLOR 500 g/l EC (W/V)	7000 Liters	PRETILACHLOR TECHNICAL 95 %.	3517.50 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above **Decision** of Norms Committee.

Case No: 5/NC/4/MEET/Jul/202122/5	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00048967AM21	RA File: 05AA04019755AM21	Lic. No/Date: 0511000469 28/12/2020	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty	
PENDIMETHALIN 50% EC W/V	25,000 Liters	PENDIMETHALIN TECHNICAL 95 % min.	12562.50 Kgs	
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.				

Case No: 6/NC/4/MEET/Jul/202122/5	Party Name: S M I COATED PRODUCTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00054807AM21	RA File: 03AA04015322AM21	Lic. No/Date: 0311000517 05.01.2021	Defer
Decision: The committee considered the case as per agenda and decided to defer the same for examination.			

Case No: 7/NC/4/MEET/Jul/202122/5	Party Name: S M I COATED PRODUCTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00060119AM21	RA File: 03AA04015334AM21	Lic. No/Date: 0311000511 11.01.2021	Defer
Decision: The committee considered the case as per agenda and decided to defer the same for examination.			

Case No: 8/NC/4/MEET/Jul/202122/5	Party Name: S M I COATED PRODUCTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00063714AM21	RA File: 03AA04018661AM21	Lic. No/Date: 0311000978 16/01/2021	Defer
Decision: The committee considered the case as per agenda and decided to defer the same for examination.			

Case No: 9/NC/4/MEET/Jul/202122/5	Party Name: S M I COATED PRODUCTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00105715AM21	RA File: 03AA04029708AM21	Lic. No/Date: 0311002617 18/03/2021	Defer
Decision: The committee considered the case as per agenda and decided to defer the same for examination.			

Case No: 10/NC/4/MEET/Jul/202122/5	Party Name: AIMCO PESTICIDES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File:	RA File:	Lic. No/Date: 0311003528	

HQRNORMAPPLY00031587AM22	03AA04003624AM22	03.05.2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
TRICLOPYR BUTOXY ETHYL ESTER TECHNICAL 97% MIN	1 Kgs	NaTCP 85 % MIN	0.80 kgs
		TETRA BUTYL AMMONIUM BROMIDE	0.036 kgs
		ETHYL CHLORO ACETATE ECA	0.472 Kgs
		SODIUM HYDROXIDE	0.20 Kgs
		SULFURIC ACID	Disallowed
		BUTYL CELLOSOLVE (2 BUTOXY ETHANOL)	0.44 Kgs
		P TOLUENE SULFONIC ACID	0.018 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 11/NC/4/MEET/Jul/202122/5	Party Name: MADRAS FLUORINE PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00039274AM22	RA File: 04AA04003295AM22	Lic. No/Date: 0411000807 12.05.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 12/NC/4/MEET/Jul/202122/5	Party Name: INDOGULF CROPSCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00039397AM22	RA File: 05AA04013710AM22	Lic. No/Date: 0511002572 12.05.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment (DNM).			

Case No: 13/NC/4/MEET/Jul/202122/5	Party Name: ARCL ORGANICS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00039420AM22	RA File: 02AA04004168AM22	Lic. No/Date: 0211000685 12.05.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 14/NC/4/MEET/Jul/202122/5	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5	Status
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		14.07.2021	
HQ File: HQRNORMAPPLY00039544AM22	RA File: 05AA04013919AM22	Lic. No/Date: 0511002578 12.05.2021	Defer
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jul/202122/5 dated 28/07/2021: 1. Copy of DML/Approved composition of Export item. 2. Copy of master-batch formula showing net content and wastage claimed. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 08-09-2021. Hence, the Committee decided to Defer the case.			

Case No: 15/NC/4/MEET/Jul/202122/5	Party Name: SUNFLAG CHEMICALS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00041136AM22	RA File: 05AA04012189AM22	Lic. No/Date: 0511002615 14/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 16/NC/4/MEET/Jul/202122/5	Party Name: BRILLIANT PRINTERS PVT LTD	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00042537AM22	RA File: 07AA04003223AM22	Lic. No/Date: 0711001098 17/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 17/NC/4/MEET/Jul/202122/5	Party Name: SYNDICATE EXPORTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00042538AM22	RA File: 32AA04002925AM22	Lic. No/Date: 3211000971 17/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel has not furnished the reply of the deficiency letter raised on 08.06.2020. Reminder on 18.02.2020. Committee decided to issue another reminder to M/o Steel and Defer the case.			

Case No: 18/NC/4/MEET/Jul/202122/5	Party Name: CHHENNA CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00042781AM22	RA File: 05AA04013928AM22	Lic. No/Date: 0511002663 17/05/2021	Defer

Decision: The Committee considered the case as per agenda in presence of technical experts and decided to **Defer** the case for further examination. The case has been referred for technical assessment.

Case No: 19/NC/4/MEET/Jul/202122/5	Party Name: SHITAL INDUSTRIES PVT LTD	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00042316AM22	RA File: 08AA04003512AM22	Lic. No/Date: 0811001497 17/05/2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
TIN STABILIZER (SHITA STAB - MTS-120)	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.772 KG
(METHYLTIN BIS (2-ETHYL HEXYL THIOGLCOLATE)		METHYL TIN CHLORIDE(50% Solution)	0.772 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 20/NC/4/MEET/Jul/202122/5	Party Name: MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00042345AM22	RA File: 08AA04003715AM22	Lic. No/Date: 0811001499 17/05/2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
Product 1007 (C11 Alcohol Ethoxylate)	100000 Kgs	C11 ALCOHOL (Fatty Alcohol)	37960 Kgs
		Ethylene Oxide	64000 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 21/NC/4/MEET/Jul/202122/5	Party Name: SYNDICATE EXPORTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00042535AM22	RA File: 32AA04002923AM22	Lic. No/Date: 3211000970 17/05/2021	Defer

Decision: The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel has not furnished the reply of the deficiency letter raised on 08.06.2020. Reminder on 18.02.2020. Committee decided to issue another reminder to M/o Steel and **Defer** the case.

Case No: 22/NC/4/MEET/Jul/202122/5	Party Name: UNITED MUD CHEM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5	Status
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		14.07.2021	
HQ File: HQRNORMAPPLY00044866AM22	RA File: 03AA04008630AM22	Lic. No/Date: 0311003872 18/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment .			

Case No: 23/NC/4/MEET/Jul/202122/5	Party Name: AVERY DENNISON (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00045285AM22	RA File: 05AA04013607AM22	Lic. No/Date: 0511002681 18/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment .			

Case No: 24/NC/4/MEET/Jul/202122/5	Party Name: BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00046003AM22	RA File: 50AA04000552AM22	Lic. No/Date: 5011000143 19/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment .			

Case No: 25/NC/4/MEET/Jul/202122/5	Party Name: BRILLIANT PRINTERS PVT LTD	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00046152AM22	RA File: 07AA04004556AM22	Lic. No/Date: 0711001133 19/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment .			

Case No: 26/NC/4/MEET/Jul/202122/5	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00045740AM22	RA File: 10AA04001366AM22	Lic. No/Date: 1011000321 19/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment (DNM).			

Case No:	Party Name: BODAL	Meet No / Date:	Status
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27/NC/4/MEET/Jul/202122/5	CHEMICALS LIMITED	NC/4/MEET/Jul/202122/5	
		14.07.2021	
HQ File: HQRNORMAPPLY00045795AM22	RA File: 08AA04002478AM22	Lic. No/Date: 0811001530 19/05/2021	Defer
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jul/202122/5 dated 28/07/2021: 1. C.I. No. of Export Item. 2. % Dye content in Export. 3. Complete technical details as per Appendix 4E. 4. Past production-consumption date duly certified by C.A. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 08-09-2021. Hence, the Committee decided to Defer the case.			

Case No: 28/NC/4/MEET/Jul/202122/5	Party Name: SHIV SHAKTI TIMBER INDUSTRIES	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status								
HQ File: HQRNORMAPPLY00045888AM22	RA File: 09AA04002742AM22	Lic. No/Date: 0911000866 19/05/2021	Approved								
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>SPRUCE (PICEA ABIES) WOOD, WOODEN PALLETS, CRATES, BOXES, RUNNERS, SKIDS, WOODEN PACKING ITEMS</td><td>500 CUBIC METER (CBM)</td><td>Spruce PiceaAbies Wood</td><td>600 CUBIC METER (CBM)</td></tr> </tbody> </table> RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.				Export Item	Qty	Import Item	Qty	SPRUCE (PICEA ABIES) WOOD, WOODEN PALLETS, CRATES, BOXES, RUNNERS, SKIDS, WOODEN PACKING ITEMS	500 CUBIC METER (CBM)	Spruce PiceaAbies Wood	600 CUBIC METER (CBM)
Export Item	Qty	Import Item	Qty								
SPRUCE (PICEA ABIES) WOOD, WOODEN PALLETS, CRATES, BOXES, RUNNERS, SKIDS, WOODEN PACKING ITEMS	500 CUBIC METER (CBM)	Spruce PiceaAbies Wood	600 CUBIC METER (CBM)								

Case No: 29/NC/4/MEET/Jul/202122/5	Party Name: STYLAM INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00046942AM22	RA File: 30AA04003343AM22	Lic. No/Date: 3011000644 20/05/2021	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

Case No: 30/NC/4/MEET/Jul/202122/5	Party Name: SUPERTECH FABRICS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
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HQ File: HQRNORMAPPLY00046989AM22	RA File: 34AA04001450AM22	Lic. No/Date: 3411000607 20/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 31/NC/4/MEET/Jul/202122/5	Party Name: UNITED CHEMIE PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00047003AM22	RA File: 08AA04012905AM21	Lic. No/Date: 0811001547 20/05/2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
DIRECT RED 239 LIQUID	2,70,000 Kgs	J - ACID UREA (100 PERCENT BASIS)	26,892 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 32/NC/4/MEET/Jul/202122/5	Party Name: UPL LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00047242AM22	RA File: 03AA04012838AM22	Lic. No/Date: 0311003959 20/05/2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
S-Metolachlor Technical 96 % Min.	4,000 Kgs	1-Methoxy-2-Propa	1620 Kgs
		2-Ethyl-6- Methyl Aniline	1816 Kgs
		Chloroacetyl Chloride	1620 Kgs
		Cu 0203 T 1/8	1.025 Kgs
		Amberlyst-15 wet	24.678 Kgs
		Bis(1,5- cyclooctadiene) diiridium dichloride	0.0185 Kgs
		Chlorodiphenyl Phosphine	0.300Kgs
		Bis(3,5- dimethylphenyl) Phosphine 1	0.0272 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 33/NC/4/MEET/Jul/202122/5	Party Name: J.J. PLASTALLOY PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00047542AM22	RA File: 15AA04000247AM22	Lic. No/Date: 1511000039 21/05/2021	Defer

Decision: The Committee considered the case as per agenda in presence of technical experts and decided to **Defer** the case for further examination. The case has been referred for technical assessment.

Case No: 34/NC/4/MEET/Jul/202122/5	Party Name: PACIFIC QUARTZ SURFACES LLP	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
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HQ File: HQRNORMAPPLY00047938AM22	RA File: 13AA04002396AM22	Lic. No/Date: 1311000355 21/05/2021	Defer
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Decision: The Committee considered the case as per agenda in presence of technical experts and decided to **Defer** the case for further examination. The case has been referred for technical assessment.

Case No: 35/NC/4/MEET/Jul/202122/5	Party Name: HEMANI INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00047351AM22	RA File: 03AA04014218AM22	Lic. No/Date: 0311003967 21/05/2021	Defer

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jul/202122/5 dated 28/07/2021:

1. Copy of CIB Registration for export item showing **Approved** composition.
2. Technical details as per Annexure to 4E.

The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 08-09-2021. Hence, the Committee decided to **Defer** the case.

Case No: 36/NC/4/MEET/Jul/202122/5	Party Name: KALPAKA CHEMICALS PRIVATE LTD	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00047460AM22	RA File: 32AA04003014AM22	Lic. No/Date: 3211000997 21/05/2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
ACTIVATED CARBON ACID WASHED WITH GRANULARIZED STEAM (301901.600 LBS) G.W.= 141000kgs N.W =137228kgs(	137228 Kgs	RAW ACTIVATED CARBON	137914.14Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 37/NC/4/MEET/Jul/202122/5	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00048379AM22	RA File: 05AA04016282AM22	Lic. No/Date: 0511002752 22/05/2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
Haloxypop- Formulation- Methyl (10.8% EC)	1 LITERS (LTR)	Haloxypop-P-Methyl Technical 97%	111.90 Gms

RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.	
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Case No: 38/NC/4/MEET/Jul/202122/5	Party Name: APAR INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00049169AM22	RA File: 03AA04013811AM22	Lic. No/Date: 0311004016 24/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 39/NC/4/MEET/Jul/202122/5	Party Name: CROWN OVERSEAS	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00049738AM22	RA File: 06AA04001412AM22	Lic. No/Date: 0611000407 24/05/2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
GLASS HANDICRAFTS WITH LED LIGHT 1M 20 LED WARM COLOR SILVER LIGHT 90MM	6000 Nos	LED LIGHT of relevant specifications and length	6000 Nos.
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 40/NC/4/MEET/Jul/202122/5	Party Name: PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00050008AM22	RA File: 02AA04004888AM22	Lic. No/Date: 0211000733 24/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 41/NC/4/MEET/Jul/202122/5	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00049121AM22	RA File: 05AA04015283AM22	Lic. No/Date: 0511002759 24/05/2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Chlorpyrifos 50% +	1 LITERS	Chlorpyrifos	0.592Kgs

Cypermethrin 5% EC	(LTR)	Technical 95%		
Chlorpyriphos 40.8% EC	1 LITERS (LTR)	Chlorpyriphos Technical 95%	0.449Kgs	
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.				

Case No: 42/NC/4/MEET/Jul/202122/5	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00049126AM22	RA File: 31AA04000986AM22	Lic. No/Date: 3111000352 24/05/2021	Defer

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jul/202122/5 dated 28/07/2021:

1. Complete and balance chemical reactions showing Mol.weight, molar requirement and % yield on molar basis.
2. Copy of GST/Excise certified consumption data used for another License No. 3110066874 dt. 15.09.2017.
3. Assay of the export item.

The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case.D/L issued to the firm on 08-09-2021. Hence, the Committee decided to **Defer** the case.

Case No: 43/NC/4/MEET/Jul/202122/5	Party Name: FAITH INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00049149AM22	RA File: 08AA04004023AM22	Lic. No/Date: 0811001566 24/05/2021	Defer

Decision: The Committee considered the case as per agenda in presence of technical experts and decided to **Defer** the case for further examination. The case has been referred for technical assessment.

Case No: 44/NC/4/MEET/Jul/202122/5	Party Name: SBL COLORTECH PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00099820AM22	RA File: 03AA04011331AM22	Lic. No/Date: 0311004050 25/05/2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
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REACTIVE BLUE 3RG (Dye content 79%)	1 Kg	REACTIVE BLUE 49 BASE	0.558 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.				

Case No: 45/NC/4/MEET/Jul/202122/5	Party Name: SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00099543AM22	RA File: 10AA04001495AM22	Lic. No/Date: 1011000333 25/05/2021	Transferred to concern RA

Decision: The committee considered the case as per agenda and decided that in compliance with the policy Circular No. 05(RE-2013)/2009-2014 dated 14.08.2013 and policy Circular No. 12/2015-2020 dated 28.08.2018, Regional authority (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the sample analysis report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. If RA feels this case need to be considered by NC, then they can revert back to NC-4. Hence, the case is disposed off.

Case No: 46/NC/4/MEET/Jul/202122/5	Party Name: CAPRI COATING SOLUTIONS	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00099610AM22	RA File: 03AA04015958AM22	Lic. No/Date: 0311004048 25/05/2021	Defer

Decision: The Committee considered the case as per agenda in presence of technical experts and decided to **Defer** the case for further examination. The case has been referred for technical assessment.

Case No: 47/NC/4/MEET/Jul/202122/5	Party Name: VIN OXIDE INDUSTRIES	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00100329AM22	RA File: 31AA04008793AM22	Lic. No/Date: 3111000362 26/05/2021	Defer

Decision: The Committee considered the case as per agenda in presence of technical experts and decided to **Defer** the case for further examination. The case has been referred for technical assessment.

Case No: 48/NC/4/MEET/Jul/202122/5	Party Name: UNITED MUD CHEM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00100397AM22	RA File: 03AA04017855AM22	Lic. No/Date: 0311004074 26/05/2021	Defer

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jul/202122/5 dated 28/07/2021:

1. Exact name (specific chemical name) of Export.
2. Nettcontent of import in export.
3. % wastage claimed.

The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case.D/L issued to the firm on 08-09-2021. Hence, the Committee decided to **Defer** the case.

Case No: 49/NC/4/MEET/Jul/202122/5	Party Name: MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00100626AM22	RA File: 08AA04004379AM22	Lic. No/Date: 0811001577 27/05/2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
Product 1002 (Octyl Phenol Ethoxylate) (with 12 moles of EO)	3,00,000Kgs	PARA-TERT-OCTYLPHENOL	84,300 Kgs
		Ethylene Oxide	22,182 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 50/NC/4/MEET/Jul/202122/5	Party Name: POLYON TEXTILES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00101176AM22	RA File: 08AA04004507AM22	Lic. No/Date: 0811001591 27/05/2021	Defer

Decision: The Committee considered the case as per agenda in presence of technical experts and decided to **Defer** the case for further examination. The case has been referred for technical assessment.

Case No: 51/NC/4/MEET/Jul/202122/5	Party Name: VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00102231AM22	RA File: 03AA04014570AM22	Lic. No/Date: 0311004112 28/05/2021	Defer

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jul/202122/5 dated 28/07/2021:

1. C.I. No. of Export Item.
2. % Dye content in export.
3. Whether the export item contains 2727.30 kgs of 8-Hydroxy Quinoline (**Import Item**) after the reaction.
4. Complete technical details as per Annexure to 4E.

The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case.D/L issued to the firm on 08-09-2021. Hence, the Committee decided to **Defer** the case.

Case No: 52/NC/4/MEET/Jul/202122/5	Party Name: NITTA GELATIN INDIA LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5	Status
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		14.07.2021	
HQ File: HQRNORMAPPLY00102404AM22	RA File: 10AA04001566AM22	Lic. No/Date: 1011000340 29/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 53/NC/4/MEET/Jul/202122/5	Party Name: ESKAY IODINE PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00103110AM22	RA File: 03AA04014913AM22	Lic. No/Date: 0311004141 30/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 54/NC/4/MEET/Jul/202122/5	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00103267AM22	RA File: 05AA04019690AM22	Lic. No/Date: 0511002872 31/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 55/NC/4/MEET/Jul/202122/5	Party Name: INDUSTRIAL FILTERS & FABRICS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00103714AM22	RA File: 56AA04000947AM22	Lic. No/Date: 5611000307 31/05/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 56/NC/4/MEET/Jul/202122/5	Party Name: MASTERPLAST INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00103723AM22	RA File: 56AA04000825AM22	Lic. No/Date: 5611000308 31/05/2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
WHITE COLORED MASTER BATCH Containing 23.5 PERCENT Polypropylene and	5,00,000 Kgs	POLYPROPYLENE GRANULE	1,21,025 Kgs
		CALCIUM CARBONATE39	3,93,975 Kgs

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76.5 PERCENT Calcium Carbonate)(POLYPROPYLENE BASED FILLER MASTER BATCH))			
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 57/NC/4/MEET/Jul/202122/5	Party Name: HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00104535AM22	RA File: 03AA04013657AM22	Lic. No/Date: 0311004195 01.06.2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms on the basis of Information provided by the firm, it is noted that item of export is a research chemical and being produced first time the firm also given certified production consumption data, Accordingly license may be ratified as under:-

THE **QTY** OF EXPORT AND IMPORT IS TAKEN FROM THE COPY OF LIV. SUBMITTED BY THE FIRM.

Export Item	Qty	Import Item	Qty
NitroPhase HL Me-A-(N-Bz)(POWDER) (Research Chemical)	35.30 Kg	Nittophase HL Solid Support (Cross linked Polystyrene Resin Base) POLYMER BEAD	29.65 Kg
		DMT-2'-O-Me-A(Bz)-3- O-succinate, TEA salt Powder (Loading Mol.)	11.51 Kg
		O- (benzotriazole1-yl)-N,N,N,Ntetramethyluroniumhexafluorophosphate (HBTU) Crystalline Powder	6.14 Kg
		N-methylimidazole (NMI)/ 1- methylimidazole	19.81 Kg

These Norms are recommended on one Time basis. Since there is always a chance of betterment in field of research chemical.

RA concerned may take necessary action under Para 4.7 of HBP as per above **Decision** of Norms Committee.

Case No: 58/NC/4/MEET/Jul/202122/5	Party Name: SBL COLORTECH PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00104631AM22	RA File: 03AA04011274AM22	Lic. No/Date: 0311004203 01.06.2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
REACTIVE BLUE G Dry CRUDE	1 Kg	BROMAMINE ACID	0.840 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above **Decision** of Norms Committee.

Case No: 59/NC/4/MEET/Jul/202122/5	Party Name: GTZ (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5	Status
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HQ File: HQRNORMAPPLY00104827AM22	RA File: 02AA04005144AM22	14.07.2021 Lic. No/Date: 0211000752 01.06.2021	Defer
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jul/202122/5 dated 28/07/2021: 1. Exact chemical name of Export & Import Item along with their (%) solid content. 2. % composition of export indicating % Net content of each Import Item in export. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 08-09-2021. Hence, the Committee decided to Defer the case.			

Case No: 60/NC/4/MEET/Jul/202122/5	Party Name: SHREEJI AGCHEM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00105781AM22	RA File: 02AA04005261AM22	Lic. No/Date: 0211000756 02.06.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 61/NC/4/MEET/Jul/202122/5	Party Name: VEDANTA LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00105294AM22	RA File: 05AA04021032AM22	Lic. No/Date: 0511002925 02.06.2021	Defer
Decision: Committee observed the import item CPC is prohibited item and import subjected to quota. Report from RA may be obtained on the following:- (i) whether authorization holder has received any import licence for CPC based on quota allocation? (ii) Whether RA has deducted corresponding import item Qty (13160 MT) from import licence issued for quota, invalidating the same from direct imports? On receipt of the above information case may be placed before Norms committee.			

Case No: 62/NC/4/MEET/Jul/202122/5	Party Name: GULF OIL LUBRICANTS INDIA LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00105800AM22	RA File: 03AA04019718AM22	Lic. No/Date: 0311004259 03.06.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 63/NC/4/MEET/Jul/202122/5	Party Name: SOMENDRA BHALLA (HUF)	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00106323AM22	RA File: 06AA04001864AM22	Lic. No/Date: 0611000448 03.06.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

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Case No: 64/NC/4/MEET/Jul/202122/5	Party Name: PRAYAG POLYTECH PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00106341AM22	RA File: 05AA04021467AM22	Lic. No/Date: 0511002950 03.06.2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
COLOUR MASTER BATCHES(LLDPE NET CONTENT =160000 KGS TITANIUM DIOXIDE NET CONTENT =180000 KGS PE WAX NET CONTENT= 40000 KGS)	400000 Kgs	LLDPE	164800 Kg
		TITANIUM DIOXIDE	185400 Kg
		PE WAX	41200 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee			

Case No: 65/NC/4/MEET/Jul/202122/5	Party Name: Agrow Allied Ventures Private Limited	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00107111AM22	RA File: 05AA04021653AM22	Lic. No/Date: 0511002975 04.06.2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
Dimethoate 40 Percent EC	1 Litre	Dimethoate Technical	0.402 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee			

Case No: 66/NC/4/MEET/Jul/202122/5	Party Name: ATUL LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00106868AM22	RA File: 08AA04005910AM22	Lic. No/Date: 0811001657 04.06.2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms with 0.5% wastage as under:-

Export Item	Qty	Import Item	Qty
2,4 D dimethylamineSalt (600 gms/litre of 2,4 D Acid content)	1 Litre	2,4 DichloroPhenoxy Acetic Acid 98 Percentage	0.603Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee			

Case No: 67/NC/4/MEET/Jul/202122/5	Party Name: MATANGI INDUSTRIES	Meet No / Date: NC/4/MEET/Jul/202122/5	Status
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	LIMITED LIABILITY PARTNERSHIP	14.07.2021	
HQ File: HQRNORMAPPLY00107031AM22	RA File: 08AA04006057AM22	Lic. No/Date: 0811001665 04.06.2021	Defer
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jul/202122/5 dated 28/07/2021: 1. Specification of Import Item No. 1 and its catalogue. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case. D/L issued to the firm on 08-09-2021. Hence, the Committee decided to Defer the case.			

Case No: 68/NC/4/MEET/Jul/202122/5	Party Name: Agrow Allied Ventures Private Limited	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00107096AM22	RA File: 05AA04021643AM22	Lic. No/Date: 0511002972 04.06.2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Chlorpyrifos 50% + Cypermethrin 5% E.C	1 Litre	Chlorpyrifos Technical	0.5025 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee			

Case No: 69/NC/4/MEET/Jul/202122/5	Party Name: Agrow Allied Ventures Private Limited	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00107108AM22	RA File: 05AA04021660AM22	Lic. No/Date: 0511002974 04.06.2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Glyphosate 48% SL (IPA Salt)	1 Litre	GLYPHOSATE TECHNICAL	0.358 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee			

Case No: 70/NC/4/MEET/Jul/202122/5	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00108224AM22	RA File: 05AA04023269AM22	Lic. No/Date: 0511002991 05.06.2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Emamectin benzoate 5 % SG	1 Kg	Emamectin Tech 70%	0.0718 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee	
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Case No: 71/NC/4/MEET/Jul/202122/5	Party Name: KALPAKA CHEMICALS PRIVATE LTD	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00108364AM22	RA File: 32AA04003864AM22	Lic. No/Date: 3211001040 06.06.2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms with 0.5% wastage as under:-

Export Item	Qty	Import Item	Qty
ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (301901.600 LBS) G.W.= 141000kgs N.W =137228kgs(	137228 Kgs	RAW ACTIVATED CARBON	137914.14 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 72/NC/4/MEET/Jul/202122/5	Party Name: ASTEC LIFESCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00109726AM22	RA File: 03AA04023202AM22	Lic. No/Date: 0311004424 08.06.2021	Defer

Decision: The Committee considered the case as per agenda in presence of technical experts and decided to **Defer** the case for further examination. The case has been referred for technical assessment.

Case No: 73/NC/4/MEET/Jul/202122/5	Party Name: ASTEC LIFESCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00109729AM22	RA File: 03AA04023200AM22	Lic. No/Date: 0311004425 08.06.2021	Defer

Decision: The Committee considered the case as per agenda in presence of technical experts and decided to **Defer** the case for further examination. The case has been referred for technical assessment.

Case No: 74/NC/4/MEET/Jul/202122/5	Party Name: SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00109976AM22	RA File: 10AA04001813AM22	Lic. No/Date: 1011000354 08.06.2021	Transferred to concern RA

Decision: The committee considered the case as per agenda and decided that in compliance with the policy Circular No. 05(RE-2013)/2009-2014 dated 14.08.2013 and policy Circular No. 12/2015-2020 dated 28.08.2018, Regional authority (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the sample analysis report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. If RA feels this case need to be considered by NC, then they can revert back to NC-5. Hence, the case is disposed off.

Case No: 75/NC/4/MEET/Jul/202122/5	Party Name: FORACE POLYMERS PVT LTD	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00110634AM22	RA File: 05AA04023262AM22	Lic. No/Date: 0511003060 09.06.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 76/NC/4/MEET/Jul/202122/5	Party Name: HALDIA PETROCHEMICALS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00110880AM22	RA File: 02AA04006165AM22	Lic. No/Date: 0211000780 09.06.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to transfer the case to Department of Chemicals and Petrochemicals (DCPC).			

Case No: 77/NC/4/MEET/Jul/202122/5	Party Name: RATHI DYE CHEM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00110908AM22	RA File: 31AA04010079AM22	Lic. No/Date: 3111000390 09.06.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 78/NC/4/MEET/Jul/202122/5	Party Name: SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00110448AM22	RA File: 10AA04001797AM22	Lic. No/Date: 1011000355 09.06.2021	Transferred to concern RA
Decision: The committee considered the case as per agenda and decided that in compliance with the policy Circular No. 05(RE-2013)/2009-2014 dated 14.08.2013 and policy Circular No. 12/2015-2020 dated 28.08.2018, Regional authority (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the sample analysis report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. If RA feels this case need to be considered by NC, then they can revert back to NC-5. Hence, the case is disposed off.			

Case No: 79/NC/4/MEET/Jul/202122/5	Party Name: SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00110623AM22	RA File: 10AA04001812AM22	Lic. No/Date: 1011000357 09.06.2021	Transferred to concern

			RA
Decision: The committee considered the case as per agenda and decided that in compliance with the policy Circular No. 05(RE-2013)/2009-2014 dated 14.08.2013 and policy Circular No. 12/2015-2020 dated 28.08.2018, Regional authority (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the sample analysis report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. If RA feels this case need to be considered by NC, then they can revert back to NC-5. Hence, the case is disposed off.			

Case No: 80/NC/4/MEET/Jul/202122/5	Party Name: FG GLASS INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00111184AM22	RA File: 03AA04017647AM22	Lic. No/Date: 0311004483 10.06.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 81/NC/4/MEET/Jul/202122/5	Party Name: NOCIL LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00111349AM22	RA File: 03AA04030682AM21	Lic. No/Date: 0311004492 10.06.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 82/NC/4/MEET/Jul/202122/5	Party Name: POLYON TEXTILES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00111454AM22	RA File: 08AA04006342AM22	Lic. No/Date: 0811001701 10.06.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 83/NC/4/MEET/Jul/202122/5	Party Name: SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00111546AM22	RA File: 10AA04001869AM22	Lic. No/Date: 1011000363 10.06.2021	Transferred to concern RA
Decision: The committee considered the case as per agenda and decided that in compliance with the policy Circular No. 05(RE-2013)/2009-2014 dated 14.08.2013 and policy Circular No. 12/2015-2020 dated 28.08.2018, Regional authority (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the sample analysis report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. If RA feels this case need to be considered by NC, then they can revert back to NC-5. Hence, the case is disposed off.			

Case No: 84/NC/4/MEET/Jul/202122/5	Party Name: SENTHIL RAJA	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00111693AM22	RA File: 32AA04004080AM22	Lic. No/Date: 3211001059 10.06.2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 85/NC/4/MEET/Jul/202122/5	Party Name: VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00112866AM22	RA File: 03AA04020302AM22	Lic. No/Date: 0311004543 11.06.2021	Defer
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jul/202122/5 dated 28/07/2021: 1. C.I. No. of Export item. 2. % Dye content in export. 3. Complete Technical details as per Annexure to Appendix 4E. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case.D/L issued to the firm on 08-09-2021. Hence, the Committee decided to Defer the case.			

Case No: 86/NC/4/MEET/Jul/202122/5	Party Name: YASHO INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00113305AM22	RA File: 03AA04024280AM22	Lic. No/Date: 0311004557 12.06.2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
TOLYTRIAZOLE	25000.00 Kg	TOLYLTRIAZOLE	8645.00 Kgs
FORMALDEHYDE		DIETHYLHEXYLAMINE	15667.50 Kgs
BIS(2-ETHYL HEXYLAMINE) AMINE (YALUB TT33)		PARAFORMALDEHYDE	1950.00 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 87/NC/4/MEET/Jul/202122/5	Party Name: K PATEL CHEMO PHARMA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00114495AM22	RA File: 03AA04024526AM22	Lic. No/Date: 0311004611 14/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to			

Defer the case for further examination. The case has been referred for technical assessment.

Case No: 88/NC/4/MEET/Jul/202122/5	Party Name: HALDIA PETROCHEMICALS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00114512AM22	RA File: 02AA04006457AM22	Lic. No/Date: 0211000805 14/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to transfer the case to Department of Chemicals and Petrochemicals (DCPC).			

Case No: 89/NC/4/MEET/Jul/202122/5	Party Name: HALDIA PETROCHEMICALS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00114515AM22	RA File: 02AA04006394AM22	Lic. No/Date: 0211000807 14/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to transfer the case to Department of Chemicals and Petrochemicals (DCPC).			

Case No: 90/NC/4/MEET/Jul/202122/5	Party Name: SOMENDRA BHALLA (HUF)	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00114561AM22	RA File: 06AA04002090AM22	Lic. No/Date: 0611000481 15/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 91/NC/4/MEET/Jul/202122/5	Party Name: MAXTECH INDUSTRIES LLP	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00115475AM22	RA File: 03AA04022102AM22	Lic. No/Date: 0311004639 15/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 92/NC/4/MEET/Jul/202122/5	Party Name: UPL LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00115477AM22	RA File: 03AA04003142AM22	Lic. No/Date: 0311004640 15/06/2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty

Acephate Technical 98%	50,00,000 KGS (KGS)	O, O-DimethylPhosphoramidoThioate (DMPAT 95 Percent Min.)	48,50,000 KGS
		Methylene Dichloride	135,000 KGS
		Acetic Anhydride	35,75,000 KGS
Acephate 97% UP OR WG OR DF	56,00,000 KGS (KGS)	O, O-DimethylPhosphoramidoThioate (DMPAT 95% Min.)	54,32,000KGS
		Methylene Dichloride	1,51,200 KGS
		Acetic Anhydride	40,04,000 KGS
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee			

Case No: 93/NC/4/MEET/Jul/202122/5	Party Name: GREENLAM INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00115725AM22	RA File: 05AA04025276AM22	Lic. No/Date: 0511003164 16/06/2021	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

Case No: 94/NC/4/MEET/Jul/202122/5	Party Name: A C BROTHERS	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00116010AM22	RA File: 05AA04027474AM22	Lic. No/Date: 0511003173 16/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 95/NC/4/MEET/Jul/202122/5	Party Name: ANSHIKA POLYSURF LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00116195AM22	RA File: 05AA04026646AM22	Lic. No/Date: 0511003178 16/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 96/NC/4/MEET/Jul/202122/5	Party Name: FRESENIUS KABI ONCOLOGY LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
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HQ File: HQRNORMAPPLY00116963AM22	RA File: 05AA04028716AM22	Lic. No/Date: 0511003195 17/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			
Case No: 97/NC/4/MEET/Jul/202122/5	Party Name: INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00117397AM22	RA File: 03AA04018756AM22	Lic. No/Date: 0311004715 18/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			
Case No: 98/NC/4/MEET/Jul/202122/5	Party Name: ESKAY IODINE PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00118175AM22	RA File: 03AA04022846AM22	Lic. No/Date: 0311004737 18/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			
Case No: 99/NC/4/MEET/Jul/202122/5	Party Name: ROHA DYECHAM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00118892AM22	RA File: 03AA04022255AM22	Lic. No/Date: 0311004747 19/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			
Case No: 100/NC/4/MEET/Jul/202122/5	Party Name: ROHA DYECHAM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00118894AM22	RA File: 03AA04009285AM22	Lic. No/Date: 0311004748 19/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			
Case No: 101/NC/4/MEET/Jul/202122/5	Party Name: MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP	Meet No / Date: NC/4/MEET/Jul/202122/5	Status

		14.07.2021	
HQ File: HQRNORMAPPLY00119194AM22	RA File: 08AA04008618AM22	Lic. No/Date: 0811001777 21/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 102/NC/4/MEET/Jul/202122/5	Party Name: PROEC ENERGY LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00120428AM22	RA File: 05AA04031302AM22	Lic. No/Date: 0511003251 21/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 103/NC/4/MEET/Jul/202122/5	Party Name: ABDUR REHMAN	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00120577AM22	RA File: 03AA04013191AM22	Lic. No/Date: 0311004793 21/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 104/NC/4/MEET/Jul/202122/5	Party Name: PLASTIBLENDS INDIA LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00120579AM22	RA File: 03AA04025024AM22	Lic. No/Date: 0311004794 21/06/2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Decision: The committee considered the case as per agenda and decided to ratify the norms as under.			
Export Item	Qty	Import Item	Qty
PP Base Additive Compound (ITC(HS) Code 38119000, 32061900)(Net Content : 1) Relevant Polymers such as Polypropylene: 43,500.00 kgs, 2) Titanium Dioxide (Rutile Grade) : 1,05,000.00 Kgs, 3) Additive namely Antioxidant : 1,500.00 kgs.)	150000 (KGS)	Polypropylene	44805 KGS
		Titanium Dioxide (Rutile Grade) (ITC(HS) Code 32061110, 28230010)	108150 KGS
		Additive namely Antioxidant	1545 KGS
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee			

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Case No: 105/NC/4/MEET/Jul/202122/5	Party Name: K PATEL CHEMO PHARMA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00122062AM22	RA File: 03AA04032058AM22	Lic. No/Date: 0311004832 22/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 106/NC/4/MEET/Jul/202122/5	Party Name: KWALICHEM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00120738AM22	RA File: 03AA04027718AM22	Lic. No/Date: 0311004801 22/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 107/NC/4/MEET/Jul/202122/5	Party Name: INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00120739AM22	RA File: 03AA04029902AM22	Lic. No/Date: 0311004805 22/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 108/NC/4/MEET/Jul/202122/5	Party Name: PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00121799AM22	RA File: 30AA04003910AM22	Lic. No/Date: 3011000788 22/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 109/NC/4/MEET/Jul/202122/5	Party Name: FMC INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00121875AM22	RA File: 34AA04002947AM22	Lic. No/Date: 3411000761 22/06/2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			

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Export Item	Qty	Import Item	Qty
CHLORANTRANILIPROLE 0.4 PERCENT w/w GR (FERTERRA 0.4 PERCENT w/w GR)	44,00,000 Kgs	CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL / DPX E2Y45 TECHNICAL	17,952 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 110/NC/4/MEET/Jul/202122/5	Party Name: CHEMICO CHEMICALS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00122609AM22	RA File: 05AA04031141AM22	Lic. No/Date: 0511003288 23/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 111/NC/4/MEET/Jul/202122/5	Party Name: J.J. PLASTALLOY PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00122717AM22	RA File: 15AA04000537AM22	Lic. No/Date: 1511000046 23/06/2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
U.V. Stabiliser Master Batch (Having Net content of LLDPE - 0.800MT and U.V. Stabiliser (LOWILITE 77) 0.200 MT in per MT Qty. of Net Export))	50 MTS	LLDPE	40.8 METRIC TON (MTS)
		U.V. Stabiliser	10 METRIC TON (MTS)
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 112/NC/4/MEET/Jul/202122/5	Party Name: ARCL ORGANICS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00123592AM22	RA File: 02AA04008515AM22	Lic. No/Date: 0211000852 24/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 113/NC/4/MEET/Jul/202122/5	Party Name: SBL COLORTECH PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
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HQ File: HQRNORMAPPLY00124527AM22	RA File: 03AA04026648AM22	Lic. No/Date: 0311004916 25/06/2021	Defer
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No NC/4/MEET/Jul/202122/5 dated 28/07/2021: 1. C.I. No. of export item. 2. % Dye content in export. 3. Technical justification/technical literature in support of lower yield in step II. The Committee decided to ask the firm to upload the relevant documents against the D/L issued on DGFT's New IT Portal for examination of the case.D/L issued to the firm on 08-09-2021. Hence, the Committee decided to Defer the case.			

Case No: 114/NC/4/MEET/Jul/202122/5	Party Name: SKC CHEMIE PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status												
HQ File: HQRNORMAPPLY00124555AM22	RA File: 03AA04033161AM22	Lic. No/Date: 0311004921 25/06/2021	Approved												
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>DI-POTASSIUM HYDROGEN ORTHO PHOSPHATE</td><td>1,80,000 KGS (KGS)</td><td>PHOSPHORIC ACID (85 PERCENT PURE).</td><td>1,31,580 KGS (KGS)</td></tr> <tr> <td></td><td></td><td>POTASSIUM HYDROXIDE (90 PERCENT) (+/-2 PERCENT)</td><td>1,41,120 KGS (KGS)</td></tr> </tbody> </table> RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.				Export Item	Qty	Import Item	Qty	DI-POTASSIUM HYDROGEN ORTHO PHOSPHATE	1,80,000 KGS (KGS)	PHOSPHORIC ACID (85 PERCENT PURE).	1,31,580 KGS (KGS)			POTASSIUM HYDROXIDE (90 PERCENT) (+/-2 PERCENT)	1,41,120 KGS (KGS)
Export Item	Qty	Import Item	Qty												
DI-POTASSIUM HYDROGEN ORTHO PHOSPHATE	1,80,000 KGS (KGS)	PHOSPHORIC ACID (85 PERCENT PURE).	1,31,580 KGS (KGS)												
		POTASSIUM HYDROXIDE (90 PERCENT) (+/-2 PERCENT)	1,41,120 KGS (KGS)												

Case No: 115/NC/4/MEET/Jul/202122/5	Party Name: SHREEJI IMPORTERS & EXPORTERS	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00124658AM22	RA File: 24AA04003687AM22	Lic. No/Date: 2411000615 25/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 116/NC/4/MEET/Jul/202122/5	Party Name: MICRON PLATERS	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00125820AM22	RA File: 03AA04027768AM22	Lic. No/Date: 0311004964 27/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 117/NC/4/MEET/Jul/202122/5	Party Name: INTERNATIONAL TRADERS	Meet No / Date: NC/4/MEET/Jul/202122/5	Status
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		14.07.2021	
HQ File: HQRNORMAPPLY00125788AM22	RA File: 03AA04028275AM22	Lic. No/Date: 0311004960 27/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 118/NC/4/MEET/Jul/202122/5	Party Name: CROWN DECOR PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00125991AM22	RA File: 08AA04011927AM22	Lic. No/Date: 0811001869 28/06/2021	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

Case No: 119/NC/4/MEET/Jul/202122/5	Party Name: CROWN DECOR PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00125994AM22	RA File: 08AA04010639AM22	Lic. No/Date: 0811001872 28/06/2021	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

Case No: 120/NC/4/MEET/Jul/202122/5	Party Name: DETPAK INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00126334AM22	RA File: 03AA04029824AM22	Lic. No/Date: 0311004988 29/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 121/NC/4/MEET/Jul/202122/5	Party Name: RASIK PRODUCT PVT.LTD.	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00126522AM22	RA File: 06AA04003182AM22	Lic. No/Date: 0611000524 29/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 122/NC/4/MEET/Jul/202122/5	Party Name: CAMBAY TECHNOPACK PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
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HQ File: HQRNORMAPPLY00126672AM22	RA File: 52AA04006762AM22	Lic. No/Date: 5211000946 29/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 123/NC/4/MEET/Jul/202122/5	Party Name: S M I COATED PRODUCTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00126830AM22	RA File: 03AA04034390AM22	Lic. No/Date: 0311005021 30/06/2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
SELF ADHESIVE PAPER (153gsm + /- 10percent)	3000000 SQUARE METER (SQM)	THERMAL TRANSFER PAPER (75gsm +/- 10percent)	3120000 SQUARE METER (SQM)
		ADHESIVE (100percent SOLID)RUBBER BASED HOT MELT	60000 KGS (KGS)
		GLASSINE PAPER (60gsm +/- 10percent)	3120000 SQUARE METER (SQM)
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

Case No: 124/NC/4/MEET/Jul/202122/5	Party Name: GRASIM INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00127177AM22	RA File: 34AA04002763AM22	Lic. No/Date: 3411000732 30/06/2021	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 125/NC/4/MEET/Jul/202122/5	Party Name: PI INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/5 14.07.2021	Status
HQ File: HQRNORMAPPLY00129266AM22	RA File: 13AA04009222AM22	Lic. No/Date: 1311000422 02.07.2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
AMISULBROM TECHNICAL [ISTS]	1,00,000 Kgs	Bis[1-(N,N-dimethylsulfamoyl)- 1H-1,2,4-triazole-3- yl]disulfide (BTA-S)	69,600 Kgs
		6-Fluoro-2- Methylindole (6-FMI)	44,400 Kgs

	Dimethyl Sulfoxide (DMSO)	25,000 Kgs	
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee.			

MANUAL CASES

MEETING NUMBER : NC/4/MEET/JUL/2021-22/ 05 MEETING DATE: 08.09.2021

Case No. M- 658 NC No. 05/21-22 Date : 08.09.2021	Party Name: M/s. HEM CORPORATION (A DIV. OF HEM CORPORATION PVT.LTD) MAHARASHTRA RLA. No. 03/94/040/01105/AM20 Licence No.: 0310835982 dated 26.04.2020	Status Case: Approved	
Decision : The committee considered the case as per agenda and on the basis of information given by the firm it is decided to ratify norms as under:-			
Export Item	Qty.	Import Item	Qty.
Perfumed Incenses Sticks (Agarbatti Length 9 inch)	1000 sticks	Raw Incense Sticks 9" (unperfumedRaw Agarbatti 9 inch length)	1020 Sticks
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee. This Norms is applicable only for this applicant.			

Case No. M- 659 NC No. 05/21-22 Date : 08.09.2021	M/s. HEM CORPORATION (A DIV. OF HEM CORPORATION PVT.LTD) MAHARASHTRA RLA. No. 03/94/040/01105/AM20 Licence No.0311002081 dated 04.03.2021	Status Case: Approved	
Decision : The committee considered the case as per agenda and on the basis of information given by the firm decided to ratify norms as under:-			
Export Item	Qty.	Import Item	Qty.
Perfumed Incenses Sticks (Agarbatti Length 9")	1000 sticks	Raw Incense Sticks 9" (unperfumed) Raw Agarbatti 9" length	1020 Sticks
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee. This Norms is applicable only for this applicant.			

Case No. M- 660 NC No. 05/21-22 Date : 08.09.2021	M/s. Darshan International, Bangalore HQ F. No.01/83/050/666/AM20 RLA. No. 07/24/040/00235/AM20 Licence No.0710116084 dated 29.01.202	Status Case: Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import Item	Qty.
Perfumed Agarbatti (8 and 9 inches). Party shall account imported Agarbattis by size separately minus wastage)	1.00 Nos	Raw Agarbatti (8 inch& 9 inch) of relevant length (unperfumed)	1.02 Nos.
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee. This Norms is applicable only for this applicant.			

Case No. M- 661 NC No. 05/21-22 Date : 08.09.2021	M/s. PARIMAL Mandir, Bangalore HQ F. No.01/83/050/00562/AM20 RLA. No. 07/24/040/00208/AM20 Licence No.0710115885 dated 20.12.2019	Status Case: Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as		

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under:-			
Export Item	Qty.	Import Item	Qty.
Perfumed (Agarbatti) 8 inch	1000 Sticks	Raw Agarbatti 8 inch (unperfumed)	1020 Sticks
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee. This Norms is applicable only for this applicant.			

Case No. M- 662 NC No. 05/21-22 Date : 08.09.2021	M/s. TGV SRAAC Limited, A.P HQ F. No.01/83/050/0000334/AM13 RLA. No. 09/24/040/00520/AM 12 Licence No.0910052283 dated 24.04.2012	Status Case: Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import Item	Qty.
TOILET SOAP NOODLES 80 % TFM	1 Kg	PLAM FATTY ACID DISTILLATE	0.6845 Kg
		PALM KERENAL FATTY ACID	0.1694 Kg
		NICKEL CATALYST	0.001 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee. This Norms is applicable only for this applicant.			

Case No. M- 663 NC No. 05/21-22 Date : 08.09.2021	M/s. TGV SRAAC Limited, A.P HQ F. No.01/83/171/00306/AM14 RLA. No. 09/24/040/00520/AM 12 Licence No.0910037411 dated 17.03.2009	Status Case: Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import Item	Qty.
TOILET SOAP NOODLES 80 % TFM	1 Kg	PLAM FATTY ACID DISTILLATE	0.6845 Kg
		PALM KERENAL FATTY ACID	0.1694 Kg
		NICKEL CATALYST	0.001 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of Norms Committee. This Norms is applicable only for this applicant.			

Case No. M- 664 NC No. 05/21-22 Date : 08.09.2021	M/s Agro Life Science Corporation , New Delhi HQ F.No. 01/83/50/00962/AM21 RA F No. 02/24/40/00041/AM21 Lic. No.0210209978 dated 15.07.2020	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of import description items as under for ratification purpose :-		
Export Item – Propiconazole 250 g/Litre EC Qty - 1 Litre		
Import Item	Quantity	QuantityApproved
Propiconazole 95% Technical	251.25 gms	252.5 gms/per litre of export
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of NORMS COMMITTEE.		

Case No. M- 665 NC No. 05/21-22	M/s Agro Life Science Corporation , New Delhi HQ F.No. 01/83/50/00505/AM20	Status Case: Approved
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Date : 08.09.2021	RA F No. 02/24/40/0128/AM20 Lic. No.0210209588 dated 04.12.2019	
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the quantity of import description items as under for ratification purpose :-		
Export Item – CHLORPYRIPHOS 500 G/L+ VYPER 50 G/L EC		
Qty - 1 Litre		
Import Item	From Qty.	Approved Correction
CHLORPYRIPHOS 97% Tech	0.0525 Kg	0.5025 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of NORMS COMMITTEE.		

Case No. M- 666 NC No. 05/21-22 Date : 08.09.2021	M/s Agro Life Science Corporation , New Delhi HQ F.No. 01/83/50/00700/AM20 RA F No. 02/24/40/0182/AM20 Lic. No.0210209753 11.02.2020 dated 04.12.2019	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the quantity of import description items as under for ratification purpose :-		
Export Item – Carbendazim 50% SC : Qty - 1 Litre		
Import Item	From Qty.	Approved Correction
Carbendazim 98% Technical	0.0.0.5025 Kg	0.5025 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of NORMS COMMITTEE.		

Case No. M- 667 NC No. 05/21-22 Date : 08.09.2021	Party Name: MIICRON WIRES AND POLYMERS PRIVATE LIMITED HQRNORMAPPLY00050903AM21 RA F.No. 03AA040145456 Advance Licence No.0311000552 dated 30.12.2020	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the Export description items as under for ratification purpose :-		
Export Item	From	Approved Correction
40% solution of Phenol Blocked Polyisocyanate in 1-Methoxy -2- Propyl Acetate (MPA/PMA)	40% solution of Phenol Blocked Polyisocyanate in 1-Methoxy -2- Propyl Acetate (MPA/PMA) Blocked Polyisocyanate in 1-Methoxy -2- Propyl Acetate (MPA/PMA))	40% solution of Phenol Blocked Polyisocyanate in 1-Methoxy -2- Propyl Acetate (MPA/PMA)
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of NORMS COMMITTEE.		

Case No. M- 668 NC No. 05/21-22	Party Name: CANOPUS WET WIPES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/4 14.07.2021	Status
HQ File: 018305000787AM20	RA File: 072404000303AM20	Lic. No/Date: 0710116287 20/03/2020	Defer
Decision: The committee considered the case as per agenda and decided to call for the copy of Advance authorization license. The letter is issued to the firm. Hence, committee decided to defer the case.			

Case No. M- 669 NC No. 05/21-22	Party Name: CANOPUS WET WIPES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/4 14.07.2021	Status
HQ File: 018305000787AM20	RA File: 072404000303AM20	Lic. No/Date: 0710116287 20/03/2020	Defer
Decision: The committee considered the case as per agenda and decided to call for the copy of Advance authorization license issued by RA. The letter is issued to the firm. Hence, committee decided to defer the case.			

Case No. M- 670 NC No. 05/21-22 Date : 08.09.2021	Party Name: Shital Industries Pvt Ltd., HQRNORMAPPL 00019792/AM 22 Advance Licence No. 0811001276 dated 14.07.2021	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the Export description items as under for ratification purpose :-		
Export Item	From	Approved Correction
Tin Stabilizer (Shita Stab 777)	PVC Tin Stabilizer (Shita Stab 777) (containing Not less than 80.33% MTEHTG)	Tin Stabilizer (Shita Stab 777) (containing Not less than 80.33% MTEHTG))
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above Decision of NORMS COMMITTEE.		

Date: 15.11.2021
Place: New Delhi

Chetan Parkash Jaggarwal
(FTDO)
